

has imposed penalty of ₹ 630 crore on DLF Limited in addition to passing a “cease and desist order”.

(c) and (d) Under the provisions of the Competition Act, 2002, either on its own motion or on receipt of any information, CCI looks into cases of alleged anti-competitive practices/abuse of dominance including in realty sector.

#### **Implementation of CSR provisions under the new Companies Act**

36. DR. T. SUBBARAMI REDDY: Will the Minister of CORPORATE AFFAIRS be pleased to state:

(a) the number of Indian companies estimated to be within the ambit of Corporate Social Responsibility (CSR) and the total amount estimated to be spend by them during this financial year;

(b) the details of likely beneficial impact on the social sector in India;

(c) whether the guidelines for CSR spending are being revised to make it more comprehensive;

(d) if so, the details thereof; and

(e) if not, how Government would deal with queries from corporate sector about doubts arising in the implementation of CSR provisions under the new Companies Act?

THE MINISTER OF CORPORATE AFFAIRS (SHRI ARUN JAITLEY):

(a) and (b) Year 2014-15 being the first year for implementation of provisions relating to expenditure under Corporate Social Responsibility for eligible companies, it is premature to assess the number of companies covered within its ambit or to estimate the amount to be spent on CSR activities by companies.

(c) to (e) To respond to doubts and queries of the corporate sector regarding provisions relating to Corporate Social Responsibility, the Companies (Corporate Social Responsibility Policy) Rules, 2014 have been notified and clarificatory circulars have also been issued.

#### **Government schemes under CSR**

37. DR. PRADEEP KUMAR BALMUCHU: Will the Minister of CORPORATE AFFAIRS be pleased to state:

(a) whether there are any existing guidelines that a company can take up works (like building schools) of any Government schemes *viz*, Sarva Shiksha Abhiyan, etc. under CSR activities;

(b) if so, the details thereof;

(c) whether it is a fact that larger part of CSR allocation is spent on overhead expenditure than actual CSR; and

(d) if so, the details thereof?

THE MINISTER OF CORPORATE AFFAIRS (SHRI ARUN JAITLEY):

(a) and (b) Schedule VII of the Companies Act, 2013 lists activities eligible for expenditure by companies for implementation of their Corporate Social Responsibility (CSR), and includes building of schools, etc.

(c) and (d) This being the first year of implementation of CSR policies, relevant company filings would be available only towards end of the year 2015. It is premature to form an idea about the actual implementation at this juncture.

#### **Corpus available under CSR**

38. DR. BHALCHANDRA MUNGEKAR: Will the Minister of CORPORATE AFFAIRS be pleased to state:

(a) the total amount available under CSR to Government during the last five years along with details thereof and expenditure therefrom, year-wise; and

(b) what were the reasons if the total available funds were not spent?

THE MINISTER OF CORPORATE AFFAIRS (SHRI ARUN JAITLEY):

(a) and (b) 2014-15 being the first year for implementation of Corporate Social Responsibility (CSR) policies by companies, data for the first year itself will be available after requisite filings are made by companies towards the end of year 2015.

#### **Chit fund companies**

†39. SHRI NARESH AGRAWAL: Will the Minister of CORPORATE AFFAIRS be pleased to state:

(a) the details of the alleged companies which have been investigated by the Ministry during the last three years;

(b) the steps taken by the Ministry to prevent any company from becoming a chit fund company; and

(c) the steps taken by the Ministry in the interest of the investors after a chit fund company is found to be guilty?

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†Original notice of the question was received in Hindi.